

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.275/MP/2019**

Subject : Petition pursuant to the directions of the Supreme Court vide Order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Sections 62 and 79(1)(b)

Petitioner : Adani Power (Mundra) Limited

Respondents : Gujarat Urja Vikas Nigam Limited

Date of hearing : **15.10.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Shri Amit Kapur, Advocate, AP(M)L  
Shri Sidhant Kaushik, Advocate, AP(M)L  
Shri Saunak Rajguru, Advocate, AP(M)L  
Shri Mehul Rupera, AP(M)L  
Shri Malav Deliwala, AP(M)L  
Shri Kumar Gaurav, AP(M)L  
Shri M.G.Ramachandran, Senior Advocate, GUVNL  
Ms. Poorva Saigal, Advocate, GUVNL  
Ms. Tanya Sareen, Advocate, GUVNL  
Shri Sanjay Mathur, GUVNL  
Shri S.K.Nair, GUVNL

**Record of Proceedings**

Pursuant to the directions of the Hon'ble Supreme Court in its judgment dated 2.7.2019 in Civil Appeal No. 11133 of 2011, this Petition has been filed by the Petitioner, AP(M)L for determination of compensatory tariff payable to the Petitioner by the Respondent GUVNL.

2. During the hearing, the learned counsel for the Petitioner submitted that the Hon'ble Court in the said judgment has held that the termination notice dated 28.12.2009 of the PPA issued by the Petitioner is legal & valid and that the PPA stands validly terminated with effect from 4.1.2010. Accordingly, the learned counsel prayed that the Commission may determine compensatory tariff payable to the Petitioner by the Respondent GUVNL from the date of supply of electricity, in terms of the said judgment.

3. The learned Senior counsel for the Respondent, GUVNL, sought time to file its response in the matter.

4. Accordingly, the Commission adjourned the hearing of the Petition. The Commission however directed the Petitioner to file complete details as per tariff filing formats, wherever possible, under the tariff regulations notified by the



Commission on or before **30.10.2019**, with advance copy to the Respondents, who may file its reply by **25.11.2019**. Rejoinder if any, by **2.12.2019**.

5. Matter shall be listed for hearing in due course for which separate notice will be issued to the parties.

**By order of the Commission**

*Sd/-*  
**(B.Sreekumar)**  
**Dy. Chief (Law)**

